



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00034/2021 in
Original Application No.060/00060/2019**

Chandigarh, this the 20th day of September 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal
Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal
Bangalore Bench)

Suresh Kumar Thukral son of Sh. Isher Dass age 61 years
resident of House No. 1121, Sector 13, Hisar, Pin Code –
125001, Haryana.

....Petitioner

(BY: Sh. P.M. Kansal, Advocate)

Versus

1. Dr. Ajay Bhushan Prasad Pandey, the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi Pin Code- 110001.
2. Ms. Poonam Khaira Sidhu, the Chief Commissioner of Income Tax, Haryana, Aaykar Bhawan, Sector 2, Panchkula, Pin Code 134115.
3. Sh. Rameshwar Singh, the Principal Commissioner of Income Tax (Pr. CIT, Rohtak), Central Revenue Building, Near Mansarovar Park, Rohtak – 124001, Haryana.
4. Sh. Sunil Kumar, the Principal Chief Controller of Accounts, Central Board of Direct Taxes, Zonal Accounts Office, Aaykar Bhawan, Civil Road, Rohtak – 124001.

... .Respondents

(BY: Sh. K.K. Thakur, Advocate)

O R D E R(Oral)**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. At the very outset, Sh. K.K. Thakur, learned counsel for the respondents stated that pursuant to order dated 03.03.2020 passed by this Tribunal in Original Application No. 060/60/2019, a sum of Rs.971138/- has already been credited in the petitioner's bank account towards interest for the delayed payment of G.P.F.
2. The fact as stated by Sh. Thakur has not been disputed by Sh. P.M. Kansal, learned counsel for the petitioner.
3. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of as having been rendered infructuous.
4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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